

(57)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 13.9.93.

OA 748/92
(OA 150/87)

PREM SINGH PANWAR ... APPLICANTS.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON. MR. O.P. SHARMA, MEMBER (A).

The applicant, Prem Singh Panwar, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the order dated 31.3.87, by which the applicant was reverted from the post of Driver to that of Shunter for a period of three years, may be quashed.

2. The above order of reversion was passed as a major penalty by the Senior Divisional Mechanical Engineer, Jaipur. During the arguments, the learned counsel for the respondents pointed out that the applicant had not filed any appeal against the said order to the appropriate Appellate Authority but had straight away filed an application before this Tribunal on 24.4.87. The learned counsel for the applicant agrees that he will now file an appeal before the appropriate Appellate Authority. The applicant

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shall file an appeal against the order Annexure-26 before the appropriate Appellate Authority within a period of one month from the date of receipt of this order and that the appellate authority shall dispose of the appeal within a period of two months from the date of receipt thereof, by a speaking order.

3. The application is disposed of accordingly, with no order as to costs.

(O.P. SHARMA)

MEMBER (A)

GKishna
(GOPAL KISHNA)
MEMBER (J)